

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD**

This is the 14<sup>TH</sup> day of **DECEMBER, 2018**.

**ORIGINAL APPLICATION NO. 921 OF 2012**

**HON'BLE MS AJANTA DAYALAN, MEMBER (A).**

1. Hanuman Prasad, S/o Sri Ram Bharosi Lal, R/o Sikri IInd, P.O.- Fatehpur Sikri, District-Agra.

.....Applicant.

**VERSUS**

1. Union of India, through the Director General Archeological Survey of India, Janpath, New Delhi & Ors

.....Respondents

Advocate for the Applicant : None

Advocate for the Respondents : Jitendra Naik

**ORDER**

None appeared for the applicant even on the revised call.

2. Learned counsel for the respondents states that the counsel for the applicant was not present on earlier occasions also and the matter is getting unnecessarily delayed. He also states that, in fact, the matter has become infructuous as the applicant has already retired on 31.07.2015.

3. It is observed that since 28.03.2018, counsel for the applicant is not present on a single date even though the case was listed on 28.03.2018, 17.07.2018 and 14.09.2018.

4. In view of repeated absence of counsel for the applicant from hearing, this OA is dismissed in default and for non prosecution.

**(AJANTA DAYALAN)  
MEMBER-A**

Arun..